

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Part 7, Clause 4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 in regard to difficulties faced in implementation of the Mechanism for compensation for degradation of Heat rate, Auxiliary Power Consumption and Secondary Fuel Consumption due to Part Load Operation 'and Multiple Start/ Stops of Units.

Date of hearing : 20.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : GRIDCO and Others

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Ajay Dua, NTPC
Shri U.S. Mohanty, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed to allow compensation for the partial loading operation of the coal and gas based generating stations w.e.f. 6.4.2016 as per the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations 2016. Learned counsel for the Petitioner further submitted that the generating stations of the Petitioner were scheduled by Regional Load Despatch Centres (RLDCs), considering 70% as the technical minimum. However, subsequent to issuance of Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations 2016, which came into effect from 6.4.2016, the provisions of the Regulations with regard to 55% as technical minimum unit loading have been implemented by RLDCs. Accordingly, the generating stations of the Petitioner in various time-block during the year 2016-17 were required to operate below technical minimum loading of 70% and upto 55%. Learned counsel for the petitioner submitted that the deterioration of operational parameters due to reduced loading has impacted the Petitioner.

2. Learned counsel for the Petitioner requested to issue notice on admissibility of the Petition.

3. After hearing the learned counsel for the Petitioner, the Commission directed to issue notice to the Respondents on admissibility of the Petition.

4. The Commission directed the Petitioner to serve copy of the petition on the Respondents immediately. The Respondents were directed to file their replies by 21.8.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 8.9.2017. The Commission directed the parties that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 21.9.2017 on admissibility.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**